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Single Bench

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

T.P No. 338/KB/2017
(C.P No. 353/2015)

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10th August, 2017, 10.30 A.M

Name of the Company		Shah Sponge & Power Ltd & 5 Ors.	
Under Section		391(2) & 394 (Am)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Ms. Manji Bhutera Advoca *Petitioner* *Am.*

10-08-2017 – TP No.338/KB/2017 – (CP No.353/2015) – Shah Sponge & Power Ltd. & 5 Others

O R D E R

The Ld. Lawyer on behalf of the petitioner is present.

From the Office of the Regional Director of Companies, the Assistant Director, namely, Shri Tapas Kumar Das, is present.

The Assistant Director from the Office of the RD has submitted that he has sent letters pertaining to certain queries as to the Registered Office of the Company and those letters have been returned undelivered. So, he needs some time to verify whether the Registered Office of the Company is existing or not.

The Registrar of Companies, West Bengal is directed to issue fresh notice upon them. He is also directed to depute one Field Office to check and find whether any registered office of the Company is in existence or not.

Fixing 30-08-2017.

MANORAMA KUMARI
MEMBER(J)